

## CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

## Original Application No. 301 of 2006

Jabalpur, this the 15th day of September, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman Hon'ble Mr. A.K. Gaur, Judicial Member

Smt. Kusum Sharma & Ors.

Applicants

(By Advocate - Shri A.K. Pare)

Union of India & Ors.

Respondents

(By Advocate – Shri A.P. Khare on behalf of Shri S.A. Dharmadhikari)

## ORDER (Oral)

## By A.K. Gaur, Judicial Member -

Heard the learned counsel for the applicants and Shri A.P. Khare on behalf of Shri S.A. Dharmadhikari, learned counsel for the respondents.

- 2. By means of this Original Application the applicants have sought extension of the benefits of the order and judgment passed by this Tribunal in OA No. 944 of 2005 V.K. Mishra Vs. Union of India & Ors. on 10<sup>th</sup> March, 2006. The learned counsel for the applicants has contended that in the light of the rules in force a direction may be issued to the respondents to consider the case of the applicants for grant of earned leave in view of the curtailment of vacation holidays from 95 to 65 as done by the State Government.
- 3. Since this point has already been adjudicated by this Tribunal by means of judgment and order dated 10<sup>th</sup> March, 2006 in the aforesaid Original Application, we are also following the same and direction is issued to the competent authority to consider the case of

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the applicants in the light of the decision taken by this Tribunal on 10<sup>th</sup> March, 2006 in the said OA for grant of earned leave in view of the curtailment of vacation holidays from 95 to 65 as done by the State Government and pass appropriate orders in accordance with law within a period of four months from the date of receipt of a copy of this order. Needless to say that if any decision is taken by the competent authority in favour of the applicants, certainly it must consider the question whether it can be extended to the applicants in respect of prior period also.

- 4. Accordingly, the Original Application is disposed of. No costs.
- 5. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.

Julicial Member

(Dr. G.C. Srivastava) Vice Chairman

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प्रवांकन सं भी/न्या जनते थिएन ।

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(2) अपनेयक विकास के काउंसन के काउंसन किए ७३४ ।

(3) प्रवची विकास के प्राप्त जनवानुर अपनेति असे काउंसन किए ७३४ ।

स्रवना एवं आवश्यक स्रवित्र विद्यु किरहार किरहार

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